

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN**

Original Application No. 41 of 2019

In

I.A. Nos. 2 & 3 of 2021

K. Srinivasan,

...Applicant

Vs.

Reliable Polymers, Chennai
and OTHERS.

...Respondents

STATUS REPORT BY GREATER CHENNAI CORPORATION

IN O.A. No. 41 OF 2019

I, N. Thirumurugan, S/o Mr. Natarajan, Hindu, aged about 54 years, Zonal Officer, Zone -13 Greater Chennai Corporation having office at Chennai - 600 020, do hereby solemnly affirm and sincerely submit as follows.

1. I am working as the Zone - 13 in the Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case and I am filing this affidavit on behalf of the Commissioner, Greater Chennai Corporation.

2. I respectfully submit that Thiru. K.Srinivasan resident of Achuthan Nagar 1st Street, Ekkatuthangal, Guindy, Chennai - 600 032, filed the above application before the National Green Tribunal in. O.A No. 41 of 2019 in I.A.No.02 & 03 of 2021 with the prayer to take immediate steps to remove the plastic unit and demolish the unauthorized structure which has been constructed without obtaining proper approval from competent Departments.

3. In the reference cited, the Hon'ble National Green Tribunal order dated 16.09.2021 in O.A.No.41 of 2019 in I.A.No.02 & 03 of 2021, filed by Th. K.Srinivasan as follows:-

“9. The Greater Chennai Corporation (GCC) is directed to file a Report as to whether the industry is having all necessary requisites and also complying with all the necessary norms which is permissible as per the regulations issued in this regard and whether it is necessary to permit the unit to work 24X7 even now, though the permission was granted at a time when there was some exigency existed for that purpose and whether any time restriction can be imposed for running the unit to avoid complaints from the neighbouring residents etc.,

10. The Counsel appearing for the Greater Chennai Corporation (GCC) submitted that if some time maybe granted they may be able to come with a detailed report regarding this aspect as well...”

4. I respectfully submit that as per the directions of this Hon'ble Tribunal in O.A. 41 of 2019 dated 16.09.2021, the officials of the Greater Chennai Corporation have inspected the M/s. Reliable Polymers at No. 21C, Achuthan Nagar, 2nd Street, Ekkatuthangal, Chennai – 600 032 on 11.10.2021. I further submit that the officials of the Greater Chennai Corporation have noticed the noise pollution and air pollution caused by the Respondent factory to the neighbourhood residents.

5. I respectfully submit that the Respondent factory M/s. Reliable Polymers have failed to comply with the conditions and necessary norms of the trade license imposed by the Greater Chennai Corporation as per the Chennai City Municipal Corporation Act, 1919.

6. I respectfully submit that as per the Section 287 (5) (c) (ii) of the Chennai City Municipal Corporation Act, 1919, the trade license of the Respondent factory M/s. Reliable Polymers in License No. 13-170-004165 has been cancelled and it has been intimated to the Respondent factory by an order Z.O.13.R.D.C.No.R2/3184/2021 dated 28.01.2022 that has been enclosed along.

Section 287 (5):

(c) If the commissioner is satisfied either on a reference made to him in this behalf or otherwise that--

- (i) a license granted under clause (a) has been obtained by misrepresentation as to an essential fact, or***
- (ii) the holder of a licence has, without reasonable cause, failed to comply with the conditions subject to which the licence has been granted or has contravened any of the provisions of this Act or the rules made thereunder, then, without prejudice to any other penalty to which the holder of the licence may be liable under this Act, the commissioner may, after giving the holder of the licence an opportunity of showing cause, revoke or suspend the licence.***

It is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such other further order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly affirm that Chennai
On this the 31st day of January 2022
And signed his name in my presence


ZONAL OFFICER
ZONAL OFFICE - XIII
GREATER CHENNAI CORPORATION

Before Me
~~ASST~~ E.No: 2291/2019
119, Addl. Law Chambers,
Advocate::Chennai High Court, Clr-104.

From
The Assistant Revenue Officer
Revenue Department, Zone 13,
Greater Chennai Corporation,
Adyar, Chennai - 600 020.

To
Thiru.D.Srinivasan,
M/s Reliable Polymer
No.21C, Achuthan nagar 2nd street,
Ekkattuthangal,
Chennai - 600 032.

Z.O.13.R.D.C.No. R2/ /2021

dated: 28.01.2022

3R4.

Sir,

Sub: Trade License - Greater Chennai Corporation -
Zone 13 - M/s. Reliable Polymers, No.21C,
Achuthan Nagar 2nd Street, Ekkattuthangal,
Chennai - 600 032. - Direction of the National
Tribunal - License cancelled - Intimated - Ref.

Ref:

1. Original Application No. 41 of 2019 (SZ) & IA.Nos.02 & 03 of 2021(SZ) filed by Thiru.K.Srinivasan.
2. Chennai City Municipal Act, 1919, Section 287 (5) (c) (ii)
3. Orders of the Green Tribunal OA No.41 of 2019 (SZ) & IA.Nos.02 & 03 of 2021(SZ) dated:16.09.2021

In the reference 1st cited, Thiru.K.Srinivasan, filed a Original Application No. 41 of 2019 (SZ) against M/s.Rliable Polymers, No.21C, Achuthan Nagar, 2nd Street, Ekkattuthangal, Chennai - 600 032. This industry created noise pollution and air pollution to the public and to stop their work in the above said place.

In the reference 2nd cited, the Chennai Corporation Municipal Act 919, section 287 sub section 5 (c) (ii) as follows:

" the holder of license has without reasonable cause, failed to comply with the conditions subject to which the license has been granted or has contravened any of the provisions of this Act or the rules made there under, then, without prejudice to any other penalty to which the holder of the license may be liable under this Act, the Commissioner may, after giving the holder of the license an opportunity of the showing cause, revoke or suspend the license."

In the reference 3rd cited, the National Green Tribunal in its orders dated 16.09.2021 as follows:

"9. The Greater Chennai Corporation (GCC) is directed to file a report as to whether the industry is having all necessary requisites and also complying with the necessary norms which is permissible as per the regulations issued in this regard and whether is it necessary to permit the unit to work 24X7 even now, though the permission was granted at a time when there was some exigency existed for that purpose and whether any time restriction can be imposed for running the unit to avoid complaints from the neighbouring residents etc."

As per the directions of the National Green Tribunal, the Greater Chennai Corporation have inspected the M/s.Reliable Polymers, No.21C, Achuthan Nagar, 2nd Street, Ekkattuthangal, Chennai - 600 032, on 11.10.2021. and the inspecting team suggested that, the above industry was created noise pollution and air pollution to the public near and there. Hence, the above said trade License (L.No.13-170-004165) is hereby cancelled and same has been intimated.


Assistant Revenue Officer /Z13

28/1/2022


28/1/2022

Trade License

cocapp7 Welcome ARO1NZ13

Today is: 21/10/2021

License Blocking



License Details

Applicant Name :	D.SRINIVASAN	License Number :	13-170-004165/
Name of Establishment :	RELIABLE POLYMERS	Address of the Applicant :	NO.21C.ACHUTHAN NAGAR 2ND ST,EKKATTUTHANGAL,CHENNAI-32
Trade Name :	ENGINEERING WORKS	Schedule Name :	Micro Cottage Industrie s
Zone :	N13	Division :	N170

Installment Year :

Reason for Blocking the Trade :*

Licence of the Reliable Polymers at NO.21C.ACHUTHAN NAGAR 2ND ST,EKKATTUTHANGAL,CHENNAI-32, the hereby under sec. 287 of CCMC Act, 1919. Since, it create noise pollution and air pollution as per vide orders of the National Green Tribunal OA.No.41 of 2019 (SZ) & I.A.Nos. 02& 03 of 2021(SZ) dated.16-09-2021.

Close

**NATIONAL GREEN TRIBUNAL
CHENNAI :: (SOUTHERN ZONE)**

O.A. No. 41 of 2019

STATUS REPORT

**M/s. P.T. Ramadevi
Enroll No.1732/2000**

COUNSEL FOR RESPONDENT